NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.1376/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Excellent Investigation and Security Services

V/s.

Click Telecome Private Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. DESIGNATION SIGNATURE 26 Operational Creditor

ORDER

C.P. No. 1376/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- 2. None present from the side of the Respondent debtor.
- 3. The Learned Representative has mentioned that the Operational debt is Rupees Three Lakhs and requisites Form was submitted on 08.09.2017. Thereafter served the Notice, however, there was no reply.
- 4. Since the name of the IRP is not proposed, hence directed to comply with this requirement of the Code.
- 5. The Petitioner shall again serve a notice to the respondent debtor intimating the date of hearing. Petitioner is also required to place on record the affidavit of Service. Adjourned to 14.12.2017.

16.11.2017

aah

M.K. Shrawat Member (Judicial)

Sd/-